

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

PUBLIC NOTICE

29th January, 2018

It is observed that the Petitioners and Respondents are not filing replies, rejoinders, written submissions and other information sought by the Commission within the stipulated time and are either submitting the same on the date of hearing or are seeking further time to file the replies etc. This not only delays the completion of the hearing of these petitions but results in the pendency of the cases before the Commission. The Commission has decided that the replies, rejoinders, written submissions, etc shall not be accepted if filed after the due dates specified. Accordingly, starting from 1.4.2018, window in the Commission's portal for e-filing of replies, rejoinders, written submissions, etc shall be closed on expiry of the due date. The Registry of the Commission has been instructed not to accept hard copies of these documents.

2. If any party is prevented from filing the reply, rejoinder and written submissions for reasons beyond its control, then the concerned party may seek prior approval of the Commission for filing the reply, etc. through a written request with sufficient justification made to the Secretary of the Commission.

3. Therefore, all parties are requested to comply with the directions of the Commission within the specified timeline. Cooperation of all the parties is solicited.

sd/-
(Sanoj Kumar Jha)
Secretary